

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 191/TT/2023

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for Asset-1: Extension of 400 kV Bachau Sub-station with line reactor along with associated line bays and Asset-2: Essar Gujarat TPS-Bachau 400 kV D/C (triple) line under “Transmission System for connectivity of Essar Power Gujarat Limited” in the Western Region.
- Date of Hearing** : 31.1.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and 10 others
- Parties Present** : Ms. Swapana Seshadri, Advocate, PGCIL
Ms. Sneha Singh, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Shri Ravi Sharma, Advocate, MPPMCL
Shri Shikha Sood, Advocate, MSEDCL
Shri Shashwat Kumar, Advocate, MSEDCL
Shri Rahul Chouhan, Advocate, MSEDCL
Shri Raghav Kapoor, Advocate, MSEDCL
Shri Lakshit Sharma, CTUIL

Record of Proceedings

The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period for Asset-1: Extension of 400 kV Bachau Sub-station with line reactor along with associated line bays and Asset-2: Essar Gujarat TPS-Bachau 400 kV D/C (triple) line under “Transmission System for connectivity of Essar Power Gujarat Limited” in the Western Region.

2. The learned counsel for the Petitioner made detailed submissions.
3. The learned counsel for EPGL, Respondent No. 10, submitted that if the IDC and IEDC for the period from the scheduled COD in 2016 to the COD of Asset-1 and Asset-2 in 2021 and 2022, respectively, are capitalised and no liability is imposed on it, then EPGL had no objections.
4. The learned counsel for MPPMCL, Respondent No. 1, submitted that the beneficiaries should not be burdened with the liability of IDC and IEDC from 2016 to the actual utilisation of



Asset-1 and Asset-2 in 2021 and 2022, respectively. He stated that the beneficiaries are liable to pay the transmission charges for the transmission assets only when they were put into commercial operation.

5. After hearing the learned counsels of the parties at length, the Commission directed the Respondents to file their written submission by 13.2.2024 with an advance copy to the Petitioner, who may file its written submissions, if any, by 20.2.2024. The Commission further directed the parties to comply with the above directions within the specified time and observed that no extension of time would be granted.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

